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IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 717/2020
PS : Nangloi
State Vs. Mahesh Kumar
U/s 454/380/34 IPC

14.08.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused/applicant through VC.

Ld. counsel has submitted that the accused in the present case has been arrested only on disclosure and nothing has been recovered from the possession of the accused. The accused is in JC since 06.06.2020.

Reply of the IO perused.

Ld. APP is vehemently opposed the application.

Since the alleged recovery has already been effected and that too not from present accused/applicant there seems no purpose for keeping the accused in custody, hence, he is released on bail subject to furnishing a bail bond to the sum of Rs. 20,000/- with one surety of the like amount.

Bail bond not furnished.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 000517/2020
PS : Hari Nagar
U/S 356/379/411 IPC
State Vs. Karan Singh

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Ashok is present.

Put up for consideration before concerned court on
26.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 037936/2019
PS : Hari Nagar
U/S 411 IPC
State Vs. Suraj

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Ashok is present.

Put up for consideration before concerned court on

26.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 10465/2020
PS Tilak Nagar
U/s 379 IPC

14.08.2020

Fresh application for release of vehicle bearing no. DL-4-CND-0812 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No objection to the release of the vehicle bearing registration no. **DL-4-CND-0812** of the applicant is tendered on behalf of the IO/HC Ramesh Kumar and State by Ld. APP.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4-CND-0812** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4-CND-0812** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 017983/2020
PS Rajouri Garden
U/s 379 IPC

14.08.2020

Fresh application for release of vehicle bearing no. DL-12-SF-6197 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No objection to the release of the vehicle bearing registration no. DL-12-SF-6197 of the applicant is tendered on behalf of the IO/HC Ramesh Kumar and State by Ld. APP.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.


60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-12-SF-6197** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-12-SF-6197** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 014474/2019
U/s 379 IPC
PS Khyala

14.08.2020

Fresh application for release of vehicle bearing no. DL-12-SB-9770 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Ld. Counsel for the applicant.

No reply filed.

The vehicle No. **DL-12-SB-9770** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-12-SB-9770** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-12-SB-9770** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 534/2020
PS : Rajouri Garden
U/S 356/379/34 IPC

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/ASI Jagmal Singh is present.

Put up for consideration before concerned court on
24.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 558/2019
PS : Hari Nagar
U/S 283 IPC
State Vs. Yaseen

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Balram is present.

Put up for consideration before concerned court on

25.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 401/2019
PS : Hari Nagar
U/S 323/341/506/34 IPC
State Vs. Meenu Babber

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Balram is present.

Put up for consideration before concerned court on

25.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 011532/2020
PS Nihal Vihar
U/s 379 IPC

14.08.2020

Fresh application for release of vehicle bearing no. DL-4S-CE-4824 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No objection to the release of the vehicle bearing registration no. **DL-4S-CE-4824** of the applicant is tendered on behalf of the IO/HC Ramesh Kumar and State by Ld. APP.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

Copy Record
Ram Tak Varna
DL/1532/20
9582897765
14/08/2020

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4S-CE-4824** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4S-CE-4824** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 29/2018
PS : Mianwali Nagar
U/S 323/354/354A506/509/34 IPC
State Vs. Rajender Prasad Singla

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/WSI Anita is present.

Put up for consideration before concerned court on

22.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

FIR No. 646/2020
PS : Rajouri Garden
U/s. 20/61/85 NDPS Act

14.08.2020
Application is marked to the undersigned.

Present: IO/ASI Subhash.
MHCM with case property.

White pullanda bearing seal of AK and AKS is produced. The white pullanda found to be of 6.050 KG on weighing. Same is opened with the permission of the court found to be containing one travel bag bearing name of "Perfect". The bag is weighed which is 5.940 KG. The bag is opened with the permission of the court found to be containing white polythene bag. The white polythene bag is 5.170 KG on weighing. This white polythene bag is opened with the permission of the court found to be containing green colour substance.

One plastic box alongwith small plastic bag is weighed found to be 90 grams. 200 grams of green colour substance is taken out from the white polythene bag and stuffed in plastic bag which is further kept in plastic box. This plastic box weighs 290 grams. The same is doctor taped and sealed with the seal of court i.e. ASP and marked S1.

Another plastic box alongwith small plastic bag is weighed found to be 88 grams. Another 200 grams of green colour substance is taken out from the white polythene bag and stuffed in plastic bag which is further kept in plastic box. This plastic box weighs 288 grams. The same is doctor tapped and sealed with seal of court i.e. ASP and marked as S2.

After specimen are taken out white polythene bag weighs 4.764 KG which is now kept in the travel bag. The travel bag is now sealed with the seal of the court ASP. The travel bag is now kept in white pullanda which is seal with the seal of the court ASP.

The sample S1 be sent to FSL for examination.

Copy of this order be given Dasti to the IO as prayed.

(AJAY SINGH PARIHAR)
Duty MM-01 (West)
THC, Delhi / 14.08.2020

Received

Subhash

*Asst Subhash No. 1244(W)
Rajouri Garden*

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 025357/2019
PS : Hari Nagar
U/S 411 IPC
State Vs. Rohit Kumar Mishra

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Ashok is present.

Put up for consideration before concerned court on
26.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4S-CE-4824** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4S-CE-4824** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 506/2020
PS : Punjabi Bagh
State Vs. Harpreet Singh @ Sunny
U/s 356/379/34 IPC

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel has submitted that vide order dated 07.08.2020 of Ms. Deepika Thakran, Ld. Duty MM (West), accused has been granted bail subject to furnishing bail bond.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original RC be retained on record.

The accused Harpreet Singh @ Hunny @ London S/o Shri Harvinder Singh shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 000112/2020
U/s 356/379/34 IPC
PS Anand Parbat

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/accused.
Ld. Counsel has sought permission to withdraw the
application.

Application stands withdrawn.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 005881/2020
PS : Hari Nagar
U/S 411/34 IPC
State Vs. Abdul Wahid

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Balram is present.

Put up for consideration before concerned court on

25.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 000042/2019
PS : Hari Nagar
U/S 411 IPC
State Vs. Ashwani Kumar

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Ashok is present.

Put up for consideration before concerned court on

26.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

**IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar**

eFIR No. 18604/2020
U/s 379 IPC
PS Paschim Vihar (East)

14.08.2020

Fresh application for release of vehicle bearing no. DL-14-SA-9327 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Ld. Counsel for the applicant.

No reply filed.

The vehicle No. **DL-14-SA-9327** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-14-SA-9327** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-14-SA-9327** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 013547/2020
PS : Rajouri Garden
U/S 411 IPC
State Vs. Lakhan @ Rohit

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/ASI Jagmal Singh is present.

Put up for consideration before concerned court on

24.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 188/2020
U/s 279/304A IPC
PS Anand Parbat

14.08.2020

Fresh application for release of vehicle bearing no. DL-1SX-5943 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Ld. Counsel for the applicant.

No reply filed.

The vehicle No. **DL-1SX-5943** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-1SX-5943** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-1SX-5943** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 000112/2020
U/s 379/356/34 IPC
PS Anand Parbat

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/accused.
Ld. Counsel has sought permission to withdraw the
application.

Application stands withdrawn.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

FIR No. 703/2020
PS : Rajouri Garden
U/s. 20/61/85 NDPS Act

14.08.2020
Application is marked to the undersigned.

Present: IO/SI Sanjeet Singh
MHCM with case property.

White pullanda bearing seal of SBH and AKS is produced. The white pullanda found to be of 5.826 KG on weighing. Same is opened with the permission of the court found to be containing one bag bearing name of "Leviya". The bag is weighed which is 5.700 KG. The bag is opened with the permission of the court found to be containing white polythene bag. The white polythene bag is 4.680 KG on weighing. This white polythene bag is opened with the permission of the court found to be containing green colour substance.

One plastic box alongwith small plastic bag is weighed found to be 90 grams. 200 grams of green colour substance is taken out from the white polythene bag and stuffed in plastic bag which is further kept in plastic box. This plastic box weighs 290 grams. The same is doctor taped and sealed with the seal of court i.e. ASP and marked S1.

Another plastic box alongwith small plastic bag is weighed found to be 60 grams. Another 200 grams of green colour substance is taken out from the white polythene bag and stuffed in plastic bag which is further kept in plastic box. This plastic box weighs 260 grams. The same is cello taped and sealed with seal of court i.e. ASP and marked as S2.

After specimen are taken out white polythene bag weighs 4.280 KG which is now kept in the bag. The bag is now sealed with the seal of the court ASP. The bag is now kept in white pullanda which is sealed with the seal of the court ASP.

The sample S1 be sent to FSL for examination.

Copy of this order be given Dasti to the IO as prayed.

(AJAY SINGH PARIHAR)
Duty MM-01 (West)
THC, Delhi / 14.08.2020

Received
14/8/20
SI Sanjeet

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 680/2020
PS : Nihal Vihar
U/S 376/323 IPC
State Vs. Neter Pal

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/SI Sangeeta is present.

Put up for consideration before concerned court on

25.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 000112/2020
U/s 356/379/34 IPC
PS Anand Parbat

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/accused.
Ld. Counsel has sought permission to withdraw the
application.

Application stands withdrawn.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 000008/2020
PS : Hari Nagar
U/S 411 IPC
State Vs. Sonu

14.08.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Balram is present.

Put up for consideration before concerned court on

25.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 011213/2020
PS : Anand Parbat
State Vs. Shankar
U/s 379/411 IPC

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel has submitted that vide order dated 06.08.2020 of Shri Rakesh Kumar, Ld. MM-05 (West), accused has been granted bail subject to furnishing bail bond.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original FD of Rs. 15,000/- dated 07.08.2020 drawn on Punjab National Bank be retained on record.

The accused Shankar S/o Shri Brij Mohan shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 485/2020
PS : Paschim Vihar
State Vs. Roshan
U/s 379/411 IPC

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel for the applicant/accused has submitted that the applicant/accused has been falsely implicated in the above case and the recovery has been planted. Ld. Counsel has further submitted that accused is a sole bread earner of his family.

Reply of the IO perused.

Ld. APP is vehemently opposed the application.

In the present case alleged recovery has already been effected, no fruitful purpose will be served by keeping the accused in custody, hence, he is released on bail subject to furnishing a bail bond to the sum of Rs. 10,000/- with one surety of the like amount.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original FD of Rs. 10,000/- dated 31.07.2020 drawn on Canara Bank be retained on record.

The accused Roshan S/o Shri Fula Ram shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 0637/2020
PS : Khyala
State Vs. Jatin @ Jeetu
U/s 25/54/59 Arms Act

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel for the applicant/accused has submitted that the alleged recovery has been planted. The accused has been falsely implicated in the present case since he is a BC.

Reply of the IO perused.

Ld. APP is vehemently opposed the application.

Since the alleged recovery has already been effected, the accused is in JC since 30.06.2020, no fruitful purpose will be served by keeping the accused in custody, hence, he is released on bail subject to furnishing a bail bond to the sum of Rs. 10,000/- with one surety of the like amount.

Bail bond not furnished.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 220/2020
PS : Ranjeet Nagar
State Vs. Prakash @ Ashu
U/s 379/411 IPC

14.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel has submitted that vide order dated 06.08.2020 of Shri Pankaj Arora, Ld. DMM (West), accused has been granted bail subject to furnishing bail bond.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original RD be retained on record.

The accused Prakash @ Ashu S/o Shri Bharat shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 305/2020
PS : Hari Nagar
State Vs. Sheela Nath & arr.
U/s 376/506/34 IPC & Section 6 of the POCSO Act

14.08.2020

Present : Ld. APP for the State.
Mohd. Iliyas, Ld. Counsel for the accused/applicant.

Ld. Counsel has submitted that vide order dated 13.08.2020 of Shri Vrinda Kumari, Ld. ASJ-07 (POCSO) (West), accused has been granted bail subject to furnishing bail bond.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original FD of Rs. 10,000/- dated 14.08.2020 drawn on Bank of India be retained on record.

The accused Sheela Nath S/o Shri Rajeshwar Prasad shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
14.08.2020.